

5. Dry Land Farming
6. Plantation and Horticulture
7. Dairy Development & animal Husbandry
8. Fisheries (Inland and Marine)
9. Storage Godowns Market Yards
10. Forestry and Wasteland Development
11. Bio-Gas/Gobar Gas
12. Omtegrated Rural Development Project
13. Non-Farm Sector Activities
14. SC/ST Action Plan

Cadre Review of IES Officers

8258. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) Whether the Service Rules for IEX provide for review of cadre structure periodically;

(b) the number of times the reviews have been made so far after the initial constitution and the lates year when the cadre review was made:

(c) whether Government was approached for giving time scales pending cadre review; and

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). the IES rules 1961 as amended from time to time do not provide for review of cadre structure periodically.

(c) and (d). The IES associations have

approached the Government for providing time-bound promotion to officers in the Service. However, no final view has so far been taken in this regard.

Indo-Portuguese Agreement for Return of Goa Gold

8259. SHRI L. K. ADVANI:
SHRI SHANKER SINGH VAGHELA:
SHRI PHOOLCHAND VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the draft agreement, 1990 has been finalised between the Portuguese and the Indian authorities regarding the return of Goa gold which was taken away by the Portuguese authorities from Goa to Lisbon when Goa was liberated;

(b) the present value of the gold and the procedure and time table for its return to its owners/their successors;

(c) whether it has been ensured that the 1990 draft will finally be honoured and implemented; and

(d) the estimated number of beneficiaries?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) to (d). The Portuguese Government have indicated there readiness to return the gold ornaments removed from Goa to Lisbon. A team of State Bank of India officials would be visiting Lisbon to finalise an agreement on this subject.

The book value of the gold ornaments pledged with the erstwhile Banco National Ultramarino when it was operating in Goa, was estimated at Rs. 16.33 lakhs in 6531

loan accounts at the time of their transfer to Portugal. In the absence of approved valuation it is not possible to indicate the exact value at present.

Empanelment of Newspapers and Periodicals by DAVP

8260. SHAIENDRANATH SHRIVASTAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of newspapers and periodicals, which have applied for empanelment by the Directorate of Advertising and Visual Publicity (DAVP) during January-March, 1990.

(b) the average time taken by the DAVP for empanelment:

(c) the number of newspapers and periodicals whose cases have since been decided; and

(d) the reasons for non-empanelment of those newspapers and periodicals whose requests are pending?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) 233 applications were received by DAVP during the month of January-March, 1990 for empanelment.

(b) Approximately four to six weeks.

(c) 88 cases have already been decided.

(d) Additional information have been called for in respect of 103 cases. Processing of the remaining 42 cases which are found complete in all respects, is held up due to the pre-occupation of the computer, which is being used for renewal of rate contract for the year 1990-91, of 3000 publications.

Setting up of State Level Courts to Deal with Economic Offences

8261. SHRI B. N. REDDY:
SHRI SHED SHARAN
VERMA:
SHRI TEJ NARAYAN SINGH:
SHRI DEVENDRA PRASAD
YADAV:

Will the Minister of FINANCE be pleased to state:

(a) Whether the machinery available with Union Government is not adequate enough to deal with economic offences;

(b) if so, the details of inadequacies found therein;

(c) whether Government propose to set up State-level courts for adjudication of cases of economic offences;

(d) whether the matter has also been taken up with the State Governments;

(e) the response of the State Governments thereto; and the details of States who have opposed the proposal; and

(f) the final decision taken by Union Government in this regard, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). It cannot be said that the machinery available with the Union Government is not adequate to deal with economic offences.

(c) to (f). Government had proposed to some of the State Governments setting up of special courts for trial of economic offences. The response of these State Governments so far has generally been positive. Such special courts are already functioning in some States. Government is taking up the ques-